



ITEM NO.96

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 411/2024

(Arising out of impugned final judgment and order dated 01-03-2023 in CRLA No. 258/2018 passed by the High Court of Judicature at Allahabad)

RISHI TALWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.1011/2024-CONDONATION OF DELAY IN FILING and IA No.1014/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.1012/2024-EXEMPTION FROM FILING O.T. and IA No.1017/2024-CLARIFICATION/DIRECTION and IA No.1021/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Dr. Kashan Ali, Adv.
Ms. Sikha Bhargava, Adv.
Mr. Mohd Ehatsham Rao, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Arup Banerjee, AOR
Mr. Priyanshu Raj, Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Sanjeev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On instructions, learned counsel appearing for the State submitted that it is factually correct that the mother of the petitioner requires heart surgery and, therefore, his presence is very much required. He also seeks four weeks' time for filing

counter affidavit in regular bail application.

In such view of the matter, we are inclined to grant six weeks of interim bail to the petitioner, subject to the conditions that may be imposed by the Trial Court for purpose of attending the ailing mother.

Post the matter after five weeks.

(SWETA BALODI)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)